

1	2	3
5.	Chhattisgarh	23
6.	Manipur	04
7.	Bihar	59
8.	Delhi	10
9.	Haryana	06
10.	Sikkim	02
11.	Tripura	09
12.	Uttar Pradesh	286
13.	Mizoram	02
14.	Jammu and Kashmir	05
15.	Tamil Nadu	51
16.	Telangana	38

Vacancies of Judges in Courts

2022. SHRI TIRUCHI SIVA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of vacancies in the post of Judges in each of the High Courts, State-wise for the years 2015-16, 2016-17, 2017-18 and 2018-19; and

(b) the number of vacancies in the post of Judges at the District level in each State for the same period?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) The number of vacancies of the Judges High Court-wise during the years 2015, 2016, 2017, 2018 and 2019 (upto 27.11.2019) is given in the Statement (*See below*).

(b) The number of vacancies of the Judicial Officers at District level, State-wise during the years 2015, 2016, 2017, 2018 and 2019 (upto 02.12.2019) is given in the Statement [Refer to the Statement-IV appended to the answer to USQ No. 2003 Part (b)].

Statement

*The number of vacancies of the Judges, High Court-wise
during 2015, 2016, 2017, 2018 and 2019*

Sl. No.	Name of the Court	Vacancies of Judges				
		2015 (as on 01.1.2015)	2016 (as on 01.1.2016)	2017 (as on 01.1.2017)	2018 (as on 01.1.2018)	2019 (as on 27.11.2019)
1	2	3	4	5	6	7
1	Allahabad	80	86	75	52	60
2	Andhra Pradesh	19	22	38	30	22
3	Bombay	08	35	32	24	29
4	Calcutta	19	16	34	39	32
5	Chhattisgarh	08	13	11	10	07
6	Delhi	19	21	22	23	23
7	Gauhati	12	08	07	06	03
8	Gujarat	12	24	21	21	24
9	Himachal Pradesh	06	06	03	05	03
10	High Court for Union Territory of Jammu & Kashmir and Union Territory of Ladakh	08	07	07	06	09
11	Jharkhand	11	11	12	11	06
12	Karnataka	27	31	32	37	22
13	Kerala	07	03	10	10	15
14	Madhya Pradesh	19	23	14	19	22
15	Madras	17	38	18	15	21
16	Manipur	01	02	02	03	01
17	Meghalay	00	01	01	02	01

1	2	3	4	5	6	7
18	Odisha	07	05	09	10	13
19	Patna	11	25	22	20	26
20	Punjab and Haryana	29	35	38	35	29
21	Rajasthan	20	25	16	16	29
22	Sikkim	01	01	01	00	00
23	Telangana	—	—	—	—	11
24	Tripura	0	0	01	02	01
25	Uttarakhand	05	05	04	02	01
TOTAL		346	443	430	398	410

Amendment in Representation of People Act

† 2023. SHRI LAL SINH VADODIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government is considering to amend the laws related to the Representation of People Act and 'Aadhaar';

(b) if so, whether Government has taken any step in this regard, so far; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) In order to ensure preparation of error free electoral roll and to prevent duplication of entries, a proposal to amend Representation of the People Act, 1951 to enable linking of electoral data with Aadhaar system has been received from the Election Commission. The matter is under examination.

Retirement of Government officials

2024. SHRI NEERAJ SHEKHAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government is actively considering for retirement of Government officials either at the age of 60 years or after completing 33 years of service, whichever is earlier;

(b) if so, the details thereof; and

†Original notice of the question was received in Hindi.